

(c) and (d) Parity of PIO Card holders with NRIs in regard to investments in the Civil Aviation sector is under consideration of the Ministries concerned.

Conferring more powers to CBI

3189. SHRI SHANTARAM LAXMAN NAIK: Will the PRIME MINISTER be pleased to state:

(a) whether Government propose to enact a special legislation to govern the functioning of Central Bureau of Investigation to confer more powers to the agency or otherwise;

(b) the grounds, for and against, if any, examined by Government in this regard; and

(c) the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI SURESH PACHOURI):

(a) to (c) No, Sir; The present arrangement where CBI draws its authority under Delhi Special Police Establishment, Act 1946 has worked satisfactorily. CBI enjoys functional autonomy under the Delhi Special Police Establishment Act, 1946 as amended by the Central Vigilance Commission Act, 2003 and has the requisite authority under the law for investigation and prosecution purposes.

Report on corruption

3190. SHRI B.K. HARIPRASAD:

SHRI VIJAY J. DARDA:

SHRI DARA SINGH:

Will the PRIME MINISTER be pleased to state:

(a) whether Government have studied the recently released Indian Corruption Study to improve Governance 2005, by the Centre for Media Studies;

(b) whether the police tops the list with judiciary and land administration including urban bodies with the education sector topping the ranking on monetary terms;